

[Translation]

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, Prime Minister is sitting here. I would like to tell him that America has denied to give Visa to Dr. Chidambaram, on the contrary you and your party have launched 'Swadeshi' movement. I am happy on it because from the very beginning it has been our movement. America has imposed sanctions on us and it is doing all this just to ruin our economy. Their Leader having the capacity of Deputy Minister has arrived here and he is deliberating with a high level leader of India, Shri Jaswant Singh. America is hampering Swadeshi movement. You have already given a statement to cope with everything. Whether you are ready to ban Multinational biscuit company, chips company and cold drink companies?

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I expected from the ex-Minister of Defence that he will ask the question related to the main question. America has imposed sanctions and we are facing those sanctions. India is a powerful and fully self-reliance country and it is not going to change its policies under any pressure.

[English]

Tarapur Atomic Power Project

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*503. SHRI VITHAL TUPE :

SHRI ASHOK NAMDEORAO MOHOL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have adopted any policy to provide employment to the persons whose land has been acquired for Tarapur Atomic Power Project;

(b) if so, the details thereof;

(c) the number of affected families to whom employment has not been provided till date; and

(d) the time by which the employment is likely to be provided to the affected families?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The Project Affected persons (PAP) are given preference in fresh recruitment to posts in the groups C and D, in the Nuclear Power Corporation of India Limited (NPCIL) subject to their fulfilling the criteria for selection. If a sufficient number from the PAP do not fulfil the requisite norms, recruitment to these categories would be done from the local area and through the district employment

exchange. Only after all these channels are exhausted, recruitment through open advertisement is resorted to. For this recruitment, the policies of the Government of India on reservation etc. in different categories are followed. A clause is inserted in all the contract documents that the contractors deployed and working for TAPP - 3 & 4 will give preference to the PAP for employment. In general, the policies and rehabilitation packages determined by the State Govt. are followed.

(c) There are five affected families to whom employment has not been provided till date.

(d) Until recently there was a ban on recruitment for the TAPP - 3 & 4 project. Fresh recruitment is likely on starting work on the main plant. The above mentioned policy takes into consideration the case of the affected families.

[Translation]

SHRI VITHAL TUPE : Mr. Speaker, Sir, when Central Government and the State Government acquire land for any project, an assurance is given that they will give land in place of land or give employment for land. But after acquiring the land it is said that there are some norms and we cannot provide employment. I would like to know from the hon'ble Minister that whether the Government will make changes in the related law or terms of conditions where it is being envisaged that at least one member of the affected family may be provided employment. My second point is that employment to the members of how many families have been provided employment in Tarapur Thermal Power Project and the number of persons to whom employment has yet to be given and the time by which it will be materialised? You have written in your reply that employment to illiterate persons will be given through contractors. I would like to know that what facility will be provided in agreement for employment without contractors.

SHRIMATI VASUNDHARA RAJE : Mr. Speaker Sir, the question of the hon'ble Member is focused on three points. First, what is the employment policy of the Government for the persons whose land has been acquired under Tarapur Atomic Power Project; Secondly the number of affected persons to whom employment has been given and thirdly, the time by which employment will be provided to the rest of the persons. First of all I would like to say that detailed information has been given in the reply that there is selection criteria for the posts of category C and D and if the affected persons follow that than they are recruited immediately. 1.6 hectare of land has been acquired till date. Seven families are affected and employment to members of two families has already been given. Employment to one family member will be provided as per norms which has been completed. Employment to one member of each

family will be provided on acquiring the entire land. Finally the affected persons will be around 1160. I would like to tell you little more about selection. Land upto 1.6 km radius of land around Atomic Power Project is called exclusive zone and people cannot be rehabilitated here. Besides this five kilometer Sterilisation Zone is there and people cannot settle in it also and ultimately as a result 206 hectare of land will be acquired. There is need to acquire 65 hectare of additional land in the first phase.

[English]

Application for land acquisition has been filed with the Revenue Department of Maharashtra Government.

[Translation]

It is under process. As far as recruitment is concerned, the local persons, PAP, who meet candidates requisite norms are employed through employment agency. After that persons are employed through open advertisements. I have just told you about the clause inserted under which contractors also prefer PAP families. Moreover, I would like to say that our government to Maharashtra Government want to give full assistance in rehabilitation package, NPCIL and we will extend full support. As far as funds are concerned, these are available with Government through NPCIL.

SHRI VITHAL TUPE : Sir, I demand that when land is acquired for any project then employment should be provided to one member of each family whether they meet norms or not. What facility could be provided by you in this regard? You are taking the land of illiterate people and sending them to contractors for employment. Do you know that contractors could remove them wherever they would like. That time they will be jobless. What steps are being taken by you to include such persons in the Project.

SHRI ATAL BIHARI VAJPAYEE : Sir, everybody would accept in principle that arrangements should be made to rehabilitate the displaced persons, they should be employed with in the same Project and the Government have similar policy but sometimes it is not possible due to practical reasons. Particularly for labourers we have to look for appropriate jobs for them. A contract has been made with contractors that they will provide employment to the displaced persons. You have to get work done through contractors, you cannot remove them in between. Affected persons will not be left to their mercy, care will be taken and one or other means of employment or livelihood will be made available to them.

SHRI ASHOK NAMDEORAO MOHOL : Sir, I would like to know whether the Government propose to provide land to those persons whose land has been acquired under various Projects.

SHRIMATI VASUNDHARA RAJE : It falls under the jurisdiction of State Government. The amount, which was required to be given by NPCIL to them, has already been given and we are preparing to give them more money. The Central Government will support that project and rehabilitation package in every way.

SHRI RAMDAS ATHAWALE : Sir, the lands of farmers are acquired for such projects but today rate is very low. I am to ask whether Government is ready to provide them compensation as per market rate or not? The Government is required to take decision in this regard.

[English]

SHRIMATI VASUNDHARA RAJE : Sir, I am sure that the State Government will take adequate and necessary steps to go about this. . . (Interruptions)

[Translation]

SHRI BALRAM JAKHAR : Sir, I would like to request the Prime Minister that it is a matter of principle. It is not a question of one project but it is the question of many projects. There is also a question of the future of persons who are displaced and I understand that they are also freedom fighters like those who have participated in the freedom struggle. They are displaced to other new places, therefore, same respect should be given to them. I have seen many cases. For example, disturbance is taking place in case of Narmada. You have installed a Thermal Plant near Surat Garh in Rajasthan but you did not provide land to those people. My submission is that if you acquire the land, it will be a good thing if you provide better land than the land acquired we respect them. You should make such principle that arrangements will be made to provide houses and livelihood to those whose land is to be acquired or who are to be displaced because it causes a lot of pain. Wherever I have seen, I have been stunned. Therefore, I would like to submit that principally, this work should be done by formulating a policy and those persons, who have not been provided with land so far should be provided with land.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker Sir, it has already been accepted principally that those persons should be rehabilitated who are displaced due to projects and development projects. Efforts are made to provide them land in lieu of the land acquired and Jakhhar Sahib himself is aware of the circumstances. Some times, it is not possible to provide land in lieu of land, then arrangements are made to provide alternate employment. But we will be happy if we are able to provide land in lieu of land acquired in all the cases. Principally, there is no difficulty to accept it but practically it is very difficult and State Governments have to deal with cases. Broadly, it is correct that the persons who are displaced, should be rehabilitated.

SHRI BALRAM JAKHAR : Mr. Speaker, Sir, they give land but not lease. They are kept pending. You will have to take care of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI MADAN LAL KHURANA) : Mr. Jakhar, during your tenure, the compensation of Rs. 16 lacs was given in Delhi at the rate of one anna per yard. Now compensation is being given at the rate of Rs. 16 lacs per acre.

SHRI MOHAN SINGH : Today its market rate is Rs. 3 crores.

SHRI DILEEP SANGHANI : Mr. Speaker Sir, the projects or industries, for which the land of farmers are acquired, are not started in time. The valuable land of farmers was acquired in Gujarat to launch projects and industry but the same was sold at higher prices to the people as they changed their objective of acquisition and could not launch the industry in time. I request that it should be banned. The contractors provide short time employment in the schemes launched. Although, the Prime Minister has given an assurance, I would like to say that the contractors provide short time employment and thereafter they remove them from the job. Mr. Speaker Sir, I would like to request the Minister through you that the company should provide employment directly in their schemes without involvement to contractors. Whatever the Minister would like to issue any guidelines to all state Governments of the country in this regard?

[English]

SHRIMATI VASUNDHARA RAJE : I think the Prime Minister has just clarified this issue. This is a matter that would be immediately concerning the State Government. I am sure this will be conveyed to them.

MR. SPEAKER : Question No. 504, Prof. Saifuddin Soz.

SHRI PRAKASH VISHWANATH PARANJPE : This project is from my district. I should be allowed to put a question.

MR. SPEAKER : Next time I will allow you.

SHRI PRAKASH VISHWANATH PARANJPE : That will not be from my district, what is the use of it?

MR. SPEAKER : I cannot allow all of you, please understand.

SHRI PRAKASH VISHWANATH PARANJPE : It directly concerns the people of my district. You should allow the person who is directly concerned. . . . (Interruptions)

Water Management

*504. PROF. SAIFUDDIN SOZ : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that water resources are shrinking rapidly in the country;

(b) if so, the reasons therefor;

(c) whether the Government propose to conduct a survey on All India basis for augmentation and harnessing the water resources in the country; and

(d) if so, the time by which the survey is likely to be conducted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) On an average the total water resources availability in the country remains the same. However, per capita availability of fresh water is shrinking due to increase in population, rapid industrialisation and urbanisation.

(c) No, Sir.

(d) Does not arise.

PROF. SAIFUDDIN SOZ : As a nation we have become oblivious to the needs of generations that have to come. The present generation has the responsibility of looking into the needs of the future generations that will come. But what is happening? India has a situation of mega bio-diversity. There is no law on that. This is no occasion to raise that wider question because many people are not interested in the questions on environment and future needs of Indian society.

Coming to water resources, I have raised a question. In parts (a) and (b) of that question I have asked whether water resources are shrinking, and what are the reasons for that.

The Prime Minister has ably answered (a) and (b) parts of my question saying : 'Yes, Fresh water resources are shrinking due to population explosion, due to urbanisation and industrialisation.' But, I raised a question, 'What is the correlation? What are the figures on fresh water, which is shrinking and what is the correlation between fresh water which is shrinking and the population explosion and industrialisation?'

I have done a survey as Minister of Environment and Forests, privately for my enlightenment. I want to seek enlightenment here. My figures show me that after a decade, Delhi will experience a situation where there will be no drinking water and people will move out of Delhi. I do not know whether the migrant population will move out of Delhi or the original population.